

Foreign Money Received by Institutions

251. SHRI M. M. LAWRENCE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total amount of money received in the country under the Foreign Contribution (Regulation) Act, 1976 by various institutions and agencies during the period 1980, 1981 and 1982;

(b) the names of the institutions which received more than Rs. one lakh of funds in these years; and

(c) the break-up of the amount received from abroad; country-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : (a) to (c) The required information is under computerisation and the results will be available after the returns of foreign contributions received during the years 1980, 1981 and 1982 have been computerised.

Setting up of Two Additional Uranium Mills

252. SHRI ARUN KUMAR NEHRU : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that two additional Uranium mills are being set up by the Department of Atomic Energy in Singbhum district of Bihar;

(b) the extent of Uranium Ore available in Bihar; and

(c) whether Uranium Ore has been found anywhere else in the country and whether there is enough Uranium to meet our requirement ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ATOMIC ENERGY SPACE ELECTRONICS AND OCEAN DEVELOPMENT (SHRI SHIVRAJ V. PATIL) : (a) Yes, Sir.

(b) The Uranium ore available in Bihar, both indicated and inferred categories, is of the order of about 68,000 tonnes of U_3O_8 .

(c) Indications of uranium ore have also been found in various parts of Andhra Pradesh, Arunachal Pradesh, Himachal Pradesh, Jammu and Kashmir, Karnataka, Madhya Pradesh, Meghalaya, Rajasthan, Sikkim, Tamil Nadu and Uttar Pradesh. The estimated reserves are expected to meet the requirement of uranium for the planned nuclear power programme.

Supply of Copy of Inquiry Report to Suspended Government Servants

253. SHRI HARISH KUMAR GANGWAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is incumbent on the part of disciplinary authority to supply a copy of the inquiry report to the Government servant irrespective of the penalty given or exonerated or not found guilty;

(b) whether the disciplinary authority is answerable to anyone when a public servant kept under suspension is exonerated subsequently;

(c) whether it is a mandatory to reply the petitions submitted by public servant to the President of India and in how much time; and

(d) whether the orders were issued by DGP & T *vide* their Memo No 6/64/64-Disc. dated 27 January, 1965 regarding appointment of ad-hoc disciplinary authority appearing on page 61 of Muthuswamy's C.C.S (CCA) Rules, 1965 applicable to all, if not, reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) Rule 17 of the Central Civil Services (Classification, Control and Appeal) Rules, 1965 provides that orders made by the Disciplinary authority shall be communicated to the Government servant who shall also be supplied with a copy of the report of the inquiry, if any, held by the disciplinary authority.